

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 27/(MAH)/2015

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE PARTIES: Mr. Avnindra Kumar Tripathi
V/s.
M/s. Chinnar Shipping & Infrastructure (I) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Anshul Jain	PG for R2	Anshul
2	M.S. BHARDWAJ Sri V.P. Kesma	Advocate for the Petitioner	M.S. Bhardwaj

Common Order

TCP No.27/397-398/CLB/MB/MAH/2015

TCP No. 40/397-398/CLB/MB/MAH/2015

For the Counsel of both sides reported that the parties broadly agreed to arrive to a settlement but they could not agree to a figure over value of the shares of the Respondents, this Bench is of the view that there is every likelihood of compromise, in case this Bench mediates in between them, accordingly, this Bench hereby directs the parties to present in person before this Bench on the next date of hearing.

List this matter as last item in the cause list for the presence of parties on 24.1.2017.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)